

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 144(ND)14
CA. NO.

CORAM:

PRESENT: SH. R.VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2016**

NAME OF THE COMPANY: M/s. Sh. Surender Singh V/s. M/s. Avani Buildtech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	SUSOY DATTA, ADV.			
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RESPONDENTS

Susoy Datta

2.	Simranjot Singh			
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Petitioner

Simranjot Singh

ORDER

Learned counsel for the parties are present. What comes to the fore from perusal of the order dated 07.09.2016 of this Tribunal is that it has not been complied with. Three weeks further time is given to the valuer to comply with the terms of the said order. In the meantime, the parties shall deposit the fee of the valuer in the ratio of 30:70 in the form of a Bank draft which shall be handed over to the Bench Officer upon the valuer submitting his Valuation Report.

In the meantime, as per order dated 20.11.2015, fee of the valuer/ Auditor shall be paid by the R-1 company for the audit services rendered.

List on 24.10.2016

Sd/-
(R.Varadharajan)
Member (Judicial)

Sd/-
(Maharaj Krishan Hanjura)
Member (Judicial)